

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:7081
ANSWERED ON:12.05.2005
CREDIT OF REVENUES IN GOVERNMENT ACCOUNT
Khan Shri Sunil

Will the Minister of DEFENCE be pleased to state:

- (a) whether there is any specific law or Government order that allows defence wings to realise revenue from commercial complexes located in Government buildings/lands;
- (b) if so, whether it is mandatory for defence officials to credit the revenue amount in Government account;
- (c) whether the Government is aware that certain Indian Air Force units had realised Rs. 1.77 crore during January, 2001-March, 2003 as revenue from commercial complexes located in Government building/land;
- (d) if so, whether the said amount was credited in Government account;
- (e) if not, the reasons therefor; and
- (f) the action taken by the Government in this regard?

Answer

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

- (a) & (b): Yes, Sir. The orders exist to realise rents from commercial complexes and to credit 50% of the revenue realised from commercial complexes built on government land to the Government account.
- (c) Yes, Sir. However, the amount of Rs. 1.77 crores realised during January 2001-March 2003 was from the Regimental shops and not from the commercial complexes.
- (d) to (f): The Regimental shops in the premises of the Indian Air Force are not governed by the rules applicable to commercial complexes. The amount realised as rent and allied charges are credited to the public fund in accordance with government rules. The amount so realised is not credited to the government account.